

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 16.2.05

Ld. Counsel for the applicant is present. A.Ds returned after service from R-2 to 4 who are absent and no steps have been taken to file counter. A.D not yet returned from R-1 although notice was sent on 30.12.04 by Regd/AD. Hence, service is treated sufficient on him.

Call on 29.3.05 for appearance and filing of counter.

16/4/05
REGISTRAR

- 1) Appearance and counter by R-4 not filed.
- 2) Counter by R-1 to 3 not filed.

My Registrar

28/3/05

Order dt. 29.3.05

Applicant is absent on call. At the request of Ld. SSCG, appearing for R-1 to 3, adjourned to 2.5.05 for filing of counter.

29/3/05
REGISTRAR

- 1) Depth. counter filed, copy not served.

- 2) Counter by Art. despatch not filed.

My Registrar

29/4/05

Order dated 14.7.2006

Learned Counsel for the applicant states that in spite of making repeated attempts to contact the applicant, applicant is not coming forward with instructions and as such, necessary orders deemed to be passed.

In view of the statement made by the learned Counsel for the applicant, it is crystal clear that the applicant is no longer interested in the O.A. and he does not want to prosecute the O.A. Accordingly, the O.A. is hereby rejected for non-prosecution, with costs of Rs. 250/- (Rupees Two hundred and fifty only).

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Member (A)

R.
Vice-Chairman